

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
C.P.No.39/2001

Date of order: 10.9.2001

Lalit Mohan, S/o Sh.Basant Lal, R/o 11/47, Kaveri
Path, Mansarovar, Jaipur.

...Applicant.

Vs.

1. H.M.Carria, Commissioner, Kendriya Vidyalay Sangthan,
Shahid Jeet Singh Marg, New Delhi.
2. Sh.S.K.Jain, Asstt.Commissioner, Kendriya Vidyalay
Sangthan, Bajaj Nagar, Jaipur.
3. Sh.P.K.Agarwal, Dy.Commissioner (Finance) Kendriya
Vidyalay Headquarters, New Delhi.

...Respondents.

Mr.Satish Khandal : Counsel for applicant
Mr.V.S.Gurjar : for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

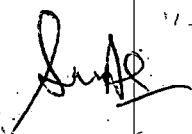
Hon'ble Mr.S.A.T.Rizvi, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petition has arisen out of the order
passed in T.A No.14/99 on 12.12.2000.

2. It is stated by the petitioner that the applicant
has wilfully and deliberately disobeyed the orders passed by
this Tribunal dated 12.12.2000 therefore, this contempt
petition has filed.


3. M.A No.298/2001 was filed by Shri V.S.Gurjar,
Advocate on behalf of the opposite parties with the prayer
that in D.B.Civil Writ Petition No.3766/2001, Commissioner,
Kendriya Vidyalay Sangthan Vs. Lalit Mohan & Ors, decided on
2.8.2001, the Hon'ble High Court allowed the writ petition
and stayed the order passed by this Tribunal and directed



the petitioners to complete the departmental enquiry within 3 months.

4. In view of the judgment of Hon'ble High Court in D.B.Civil Writ Petition No.3766/2001 decided on 2.8.2001, the petitioner in this Contempt Petition has no case for contempt against the opposite parties.

5. We, therefore, dismiss the Contempt Petition and notices issued to the alleged contemnors are hereby discharged.


(S.A.T. Rizvi)

Member (A).


(S.K. Agarwal)

Member (J).